

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.209/2010

Subject: Application for extension of time under Regulation 116 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, regarding restricted Governor Mode Operation for GSECL plants as per Indian Electricity Grid Code.

Date of hearing: 9.9.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Gujarat State Electricity Corporation Ltd, Vadodara

Parties present: 1. Ms. Swapna Seshadri, Advocate, GSECL
2. Ms. Ranjitha Ramachandran, Advocate, GSECL
3. Shri A.J.Mehta, GSECL

This petition has been filed by the petitioner, Gujarat State Electricity Corporation Ltd (GSECL), for extension of time under Regulation 116 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 regarding restricted Governor Mode Operation for GSECL plants as per Indian Electricity Grid Code (IEGC), 2010.

2. The learned counsel for the petitioner submitted as under:
- (a) This petition has been filed for extension of time for implementation of the Restricted Governor Mode of Operation (RGMO) in the Ukai Hydro electric Project (4 units) and Kadana Hydroelectric Project (4 units) (hereinafter referred to as 'the generating stations') of the petitioner in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
 - (b) The software to be installed and the changes to be carried out for implementation of RGMO with effect from 1.8.2010 as per the provisions of the IEGC Regulations, 2010, in the generating stations have been delayed and it was anticipated that the entire process would take time, on account of the non-availability of hydro governor expert of the Original Equipment Manufacturer (OEM) M/s BHEL who was out of the country and was expected to be back during the month of October, 2010.

(c) In view of the above, the petitioner required further time to comply with the implementation of RGMO in its hydro stations.

2. On a specific query by the Commission as to the time required for implementation of RGMO in its hydro units, the learned counsel submitted that no time limit could be specified since, the time required for necessary changes to be made in the turbine governor system and for making the units operational under RGMO could only be ascertained when the hydro expert of the OEM visited the sites during the month of October, 2010. The Commission observed that the petitioner could approach the Commission during October, 2010, with the prayer for extension of time along with relevant details, indicating the period by which the petitioner needed to make its machines ready for operation on RGMO.

3. It was also observed by the Commission that the petitioner, as operator of the machines, should have been aware of the requirements to make it capable to run on RGMO and accordingly should have taken up the matter with the OEM in advance, prior to the expiry of the period, so that implementation of RGMO was in time.

4. The Commission directed the petitioner to submit on affidavit, within 4.10.2010, information on the following:

The difficulties faced by the petitioner in making the machine operational on RGMO and details of the changes required in the control scheme, along with details of existing control scheme.

5. Matter to be re-notified for hearing 12.10.2010.

Sd/-
T.Rout
Joint Chief (Law)